

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00278/2018**

**DATED THIS THE 21<sup>st</sup> DAY OF FEBRUARY, 2019**

**HON'BLE DR.K.B.SURESH, JUDICIAL MEMBER**

**HON'BLE SHRI C.V.SANKAR, ADMINISTRATIVE MEMBER**

M.Muniappan, MTS (Rtd.)

Aged: 62 years

S/o Muniyappa

Retired MTS (Central Silk Board)

Now D.No.26, 2<sup>nd</sup> Cross

Jawahar Nagar, Tali Road

Hosur-635 109

Krishnagiri District , Tamil Nadu State.

...Applicant

(By Advocate Sri Ranganath S.Jois)

Vs.

1. The Union of India  
Represented by its Secretary  
Ministry of Textiles  
New Delhi.
2. The Central Silk Board  
Represented by its Director  
CSB Complex, BTM Layout  
Madiwala, Bangalore-560 068.
3. The Joint Director (Admin)  
Central Silk Board  
BTM Layout, Madiwala  
Bangalore-560 068.
4. The Director  
Central Sericulture Jerm Plasm Resources Centre  
Central Silk Board  
P.B.No.44, Thalli Road  
Hosur-635 109  
Krishnagiri District, Tamilnadu.

...Respondents

(By Advocates Sri H.R.Sreedhara & Sri Aravinda V.Chavan for R2)

O R D E R (ORAL)  
(PER HON'BLE DR.K.B.SURESH, MEMBER (JUDL.))

Heard. Apparently following our orders earlier, the respondents had issued

Annexure-A6 which we quote below:

Revised statement of damage charges for un-authorised occupation of staff quarters by Shri M.Muniyappan, Ex-Attender of CSGRC, Hosur.

Quarters occupied on	:	28.11.2003
Transferred/Received on	:	15.05.2010
Permitted period of qtrs.	:	16.05.2010 to 31.05.2011
Un-authorized occupation period	:	01.06.2011 to 09.04.2014
Vacated on	:	10.04.2014 x

Period		Normal License fee	Revised License fee	Difference	To be paid
From	To				
01.07.2007 (36 months)	30.06.2010	144.00	185.00	41.00	1476.00
01.07.2010 (11 months)	31.05.2011	185.00	260.00	75.00	825.00
01.06.2011 (19 months)	31.12.2012	140.00		140x41 sq.m.	109060.00
01.01.2013 (15 months 9 days)	09.04.2014 x	140.00		140x41x15 months x damage charges 9 days	86100.00 1722.00
Sub Total					199183.00
Water Charges					
01.01.2011 to 30.06.2013 (25 months)	20.00		20x25		500.00
01.07.2013 to 09.04.2014 (9 months 9 days)		45.00	45x9 9 days		405.00 14.00
			TOTAL		200102.00
			Recovered (-)		23364.00
					176738.00
			Recovered (-)		29613.00
			Balance		147125.00

2. We therefore queried the Learned Counsel for the applicant as to whether he has any grievance regarding calculation. It does not appear he has any such grievance. His grievance is to be he is a Group-D and low paid official who is subjected to recovery of Rs.1,47,125/- by which minus the recovery of Rs.52,977/-. We had ascertained his salary. The Learned Counsel would say that his take home pay would be Rs.23,000/-. Apparently the amount is collected from him in instalments. However, since the matter is of excess rent collected in instalments, after hearing the Learned Counsel, we are convinced that the terms proposed by the respondents seems to be reasonable. It is also said that the connected matter had gone upto the High Court and High Court has dismissed the same. Therefore, nothing remains to be adjudicated. There is no merit in the contentions made. Just because he may be amongst the lowest paid employees, it does not mean that he need not pay Rs.260/- as license fee. There is no merit in the OA. Dismissed. No costs.

(C.V.SANKAR)  
MEMBER (A)

(DR.K.B.SURESH)  
MEMBER (J)

/ps/

**Annexures referred to by the applicant in OA.No.170/00278/2018**

Annexure A1: Copy of the earlier pleadings before this Tribunal in OA.No.446/2014

Annexure A2: Copy of the order dtd.17.8.2016 in OA.No.446/2014

Annexure A3: Copy of the order dtd.14.7.2010

Annexure A4: Copy of the order dtd.13.1.2014

Annexure A5: Copy of the letter dtd.11.1.2017

Annexure A6: Copy of the revised statement of damages for un-authorised occupation  
of staff quarters by the applicant

Annexure A7: Copy of contempt petition has been closed on 5.1.2018 in  
CP.No.170/69/2017

Annexure A8: Copy of the representation dtd.15.12.2017

**Annexures with reply statement:**

Annexure-R1: Copy of Office Memorandum No.18011/1/2015-Pol.III dtd.22.7.2016  
issued by Directorate of Estates, Ministry of Urban Development,  
Government of India, New Delhi.

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